

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.402**

**IA/138/ND/2022 CA/384/ND/2022 Intervention Petition/6/ND/2022 in  
CP/84/ND/2022**

**IN THE MATTER OF:**

Track Infoline Private Limited	...	Applicant
Versus		
R Global Infosolutions Private Limited	...	Respondent

**under Section 241-242**

**Order delivered on 23.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Krishna Kumar, Mr. M. Vidhya, Mr. Awnish Kumar, Mr. Kanav Aggarwal, Adv.
For the Respondent	: Mr. Virender Ganda, Sr. Adv., Mr. Kunal Mimani, Mr. Ayadeb Mitra, Adv., for R-2 to R-4, Mr. Virender Ganda, Sr. Adv., Mr. Kunal Mimani, Mr. Ayadeb Mitra, Mr. Srijan Jain, Adv., for R-2 and R-3, Mr. Ashish Aggarwal, Mr. Nalin Dhingra, Ms. Ravina, Adv., for R-1, Mr. Dilip Kr. Niranjana, Adv., for R-5

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**CA/384/ND/2022:-**

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present.

Ld. Counsel for the Respondent has submitted that he has already filed the reply in CA/384/ND/2022 however, it is not on board. Ld. Counsel for the Applicant submitted that they already received a copy of the reply and he seeks

some time to file rejoinder. Three days time is granted for filing rejoinder affidavit. List the matter on **07.05.2024** at 2:00 clock.

In the meantime, the Respondent is directed to approach the Registry to cure the defects, if any, and take necessary steps to upload the reply affidavit on the DMS portal.

All other IAs are adjourned to **07.05.2024**.

**-SD-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**